



भारत सरकार / GOVERNMENT OF INDIA  
पोत परिवहन मंत्रालय / MINISTRY OF SHIPPING

नौवहन महानिदेशालय, मुंबई  
DIRECTORATE GENERAL OF SHIPPING, MUMBAI

F. No.20-16/5/2020-TRG-DGS(e-file no-2245)

Dated : 03.07.2020

Amendment to DGS Order No. 01 of 2020 dated 30 / 01 / 2020.

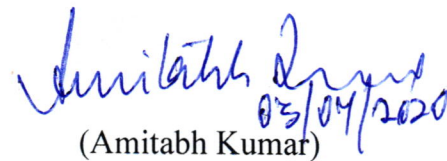
**Subject: One- time Amnesty Scheme for candidates who acquired false or forged certificates from Maritime Training Institutes without attending classes – reg.**

1. Whereas the Directorate has issued DGS Order No. 01 of 2020 dated 30 / 01 / 2020 on the subject “One- time Amnesty Scheme for candidates who acquired false or forged certificates from Maritime Training Institutes without attending classes – reg.”.
2. Whereas para 11d of the said DGS Order stated that –  
“Candidates who have not repeated the training courses can do so within six months from 01 st of February 2020 and apply for restoration of their e-migrant facility and the same shall be restored within 10 days”.
3. Whereas para 11e of the said DGS Order stated that –  
“Any other seafarer who wishes to surrender his certificate obtained wrongly to the Directorate, can do so and repeat the course(s) till 31 st July 2020 without facing any debarment. This facility will not be available after 31 st of July 2020 and surrender after this date will attract debarment in accordance with MS (CDC – cum – SID) Rules”.
4. Whereas the ongoing COVID-19 pandemic had led to the temporary closing down of all the Maritime Training Institutes (MTI) and candidates are unable to repeat their training courses as required.
5. In view of the above, the Directorate has reviewed the DGS Order No. 01 of 2020 dated 30 / 01 / 2020 and amended it as given below.
  - 5.1. Para 11d shall now be read as –

“Candidates who have not repeated the training courses can do so latest by 31 / 12 / 2020 and apply for restoration of their e-migrant facility and the same shall be restored within 10 days”.

5.2. Para 11e shall now be read as –

“Any other seafarer who surrenders / has surrendered his wrongly obtained certificate to the Directorate till 31 / 07 / 2020 shall be allowed to repeat the course latest by 31 / 12 / 2020 without facing any debarment. This facility will not be available for seafarers who surrender their wrongly obtained course certificate after 31 / 07 / 2020 and will attract debarment in accordance with MS (CDC – cum – SID) Rules”.

  
(Amitabh Kumar)

Director General of Shipping, Govt. of India

To

All concern through DGS Website